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Title: Introduction of the Personal Data Protection Bill, 2019 (Motion adopted and Bill introduced).

THE MINISTER OF LAW AND JUSTICE, MINISTER OF COMMUNICATIONS AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): Sir, I beg to move to introduce a Bill to provide for protection of the privacy of individuals relating to their personal data, specify the flow and usage of personal data, create a relationship of trust between persons and entities processing the personal data, protect the rights of individuals whose personal data are processed, to create a framework for organisational and technical measures in processing of data, laying down norms for social media intermediary, cross-border transfer, accountability of entities processing personal data, remedies for unauthorised and harmful processing, and to establish a Data Protection Authority of India for the said purposes and for matters connected therewith or incidental thereto.

माननीय अध्यक्ष : प्रस्ताव प्रस्तुत हुआ :

“कि व्यष्टियों के वैयक्तिक डाटा से संबंधित उनकी निजता के संरक्षण, वैयक्तिक डाटा के प्रवाह और उपयोग को विनिर्दिष्ट करने, व्यक्तियों और वैयक्तिक डाटा के प्रक्रमण में लगी ईकाइयों के बीच विश्वास के संबंध का सृजन करने, ऐसे व्यष्टियों के अधिकारों जिनके वैयक्तिक डाटा का प्रक्रमण किया गया है, का संरक्षण करने, डाटा का प्रक्रमण करने में संगठनात्मक और तकनीकी उपायों के लिए ढांचा सृजित करने, सोशल मीडिया मध्यवर्ती, अंतरसीमा अंतरण के लिए सन्नियम अधिकथित करने, वैयक्तिक डाटा का प्रक्रमण करने

वाली ईकाइयों की जवाबदेही, अप्राधिकृत और हानिकारक प्रक्रमण के लिए उपाय करने तथा उक्त प्रयोजनों के लिए भारतीय डाटा संरक्षण प्राधिकरण स्थापित करने और उससे संबंधित तथा उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए ।”

...(व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री जी, क्या आप इसकी प्रस्तावना रखेंगे? आपको कुछ विषय रखना है तो बोलिए ।

...(व्यवधान)

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Mr. Speaker, Sir, under Rule 72, I would like to oppose the introduction of the Bill. The Bill consists of 98 Clauses. It is an omnibus legislation. Already the Ministry of Information Technology has been riddled with various controversies, suspicions, questions etc. Our privacy is already under threat. Snooping industry has been growing under your leadership. When our privacy is under threat and when people are fighting cases in the Supreme Court on the issue of privacy, at this time, I think, this kind of a Bill should be examined thoroughly. You should not bring this Bill in such a supercilious manner. I know you have majority of numbers. But you should not bulldoze this kind of a sensitive Bill in such a supercilious manner. That is why, I propose to the Government that this Bill should be examined thoroughly by a Joint Parliamentary Committee. I request that my proposal should be accepted by the Government.

PROF. SOUGATA RAY (DUM DUM): Mr. Speaker, Sir, under Rule 72 (i) of the Rules of Procedure and Conduct of Business in Lok Sabha, I beg to oppose the introduction of the Personal Data Protection Bill, 2019. Personal data protection and privacy has become an important point ever since it was revealed that Pegasus Software, a company under Israeli management, was snooping on Google and our privacies have been invaded.

The personal data protection is ensured by the judgement of the Supreme Court in Puttusamy case *vide* WP 494/2012 which has declared that the right to privacy is a fundamental right. So, there is no necessity for this Bill. The problem of privacy can be dealt with under existing laws of the country, taking a cue from the Supreme Court judgement.

The setting up of an authority called the Data Protection Authority will help in appointment of one more bureaucrat. It will further make matters complicated and lead to bureaucratic hassles. Therefore, I wholly oppose the introduction of this Bill, which will not give us the protection from snooping by foreign companies and *desi* companies on our personal data.

SHRI ADHIR RANJAN CHOWDHURY : Mr. Speaker, Sir, I stand to correct myself. This Bill should be referred to the Standing Committee on Information Technology instead of the Joint Parliamentary Committee.

माननीय अध्यक्ष : आपकी भावनाओं को रखेंगे ।

...(व्यवधान)

माननीय अध्यक्ष : प्रेमचन्द्रन जी, जिन माननीय सदस्यों ने नोटिस दिया है, पहले उन्हें बोलने का मौका मिलेगा ।

सुश्री महुआ मोइत्रा जी ।

...(व्यवधान)

SUSHRI MAHUA MOITRA (KRISHNANAGAR): Mr. Speaker, Sir, I rise to oppose the introduction of the Personal Data Protection Bill under Rule 72 of the Rules of Procedure and Conduct of Business in Lok Sabha.

My primary objection is that Parliament lacks legislative competence on account of this Bill being violative of Article 14 of the Constitution of India which deals with the right to equality, also because of it being completely arbitrary, violative of Article 19 which deals with freedom of speech and expression and most importantly, it fails to provide adequate data protection to our citizens and is violative of the fundamental right to privacy as upheld by the Supreme Court in the Puttusamy case.

I also oppose the Bill in its current form and request that it should be referred to the Standing Committee on Information Technology for a thorough examination.

माननीय अध्यक्ष : माननीय सदस्य, आप बैठ जाएं ।

...(व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, आप विराजिए । मैंने पूरा नियम पढ़ लिया है और सुप्रीम कोर्ट की रूलिंग भी पढ़ ली है । आप विराजिए ।

...(व्यवधान)

माननीय अध्यक्ष : आपकी बात रिकार्ड में नहीं जा रही है, आप बैठ जाएं ।

...(व्यवधान)

माननीय अध्यक्ष : आप सभी बैठ जाएं । माननीय सदस्यगण, जिन भी माननीय सदस्यों को मैंने बोलने की इजाजत दी है, उनका नोटिस सुबह दस बजे से पहले आने के कारण बोलने की इजाजत दी है । जब कभी कोई डिबेट होती है तो मैं आसन की तरफ से आपको बुला सकता हूं लेकिन कुछ चीजें नियम प्रक्रिया में चलनी चाहिए ।

...(व्यवधान)

श्री रवि शंकर प्रसाद : माननीय अध्यक्ष जी, मैंने इस सदन में जो यह बिल रखा है, इस पर जितनी आपत्तियां आई हैं, मैंने उन सबको सुना है । मैं बहुत संक्षेप में एक बात कहना चाहूंगा । मैं फिर कहूंगा कि मैं माननीय अधीर बाबू का बहुत सम्मान करता हूं । But you have not been briefed well today. I say it with greatest respect to you. The same shall be applicable to others.

SHRI ADHIR RANJAN CHOWDHURY : I need not be briefed by anybody. ...(*Interruptions*)

श्री रवि शंकर प्रसाद: मुझे बोलने दीजिए । अब आगे से मैं फिर आपका नाम नहीं लूंगा, फिर आदर कम हो जाएगा । ...(*व्यवधान*)

माननीय अध्यक्ष : आगे से आप ऐसा करना कि आप आसन से बात करना । आप इनसे बात ही मत करना ।

...(व्यवधान)

SHRI RAVI SHANKAR PRASAD : I would like to very respectfully convey to this House that the Members are right that the Supreme Court had held that privacy is a fundamental right. But the Supreme Court has also added that any terrorist and a corrupt person has no right to privacy. The second point, to Saugata Babu with the greatest respect, is that the Supreme Court in the Aadhaar case itself has emphasized that they must come up with the data protection law. Therefore, there is a

mandate of Supreme Court also that they must come up with data protection law. ...(*Interruptions*).

Another thing which is very important to be noted is that we have not come up with this Bill suddenly. We set up a Committee headed by very distinguished retired Supreme Court Judge, Justice Srikrishna. They had the widest consultations in the entire country. 2000 recommendations were made. Thereafter, we discussed and we have come here. What is the essence of this Bill? A lot of things have been said on surveillance. One is a data principal. Who is the data principal? He is the individual whose personal data is under question. Second is data producer and the architecture of the Bill is that without the consent of the individual, if his data is taken, he will suffer penalty. The second is, if one misuses the data beyond the permissible consent, he will face consequences. We have given provision of penalty of crores of rupees on all the persons. Therefore, through this Data Protection Bill, we are safeguarding the rights of Indians. I would like to convey this with greatest of respect.

I do take this point that India's digital economy is rising. We have got 130 crore population and 121 crore mobile phones. We generate a lot of data, but a lot of data is also important for development of economy. We are also making a provision that anonymized data must be available for policy making, for innovation and others. One thing I would like to convey to this hon. House is that we have decided to put data into three categories. One is critical data -- critical is what, the Government will notify it from time to time; the second is sensitive data which relates to income, medical records, sexual preferences and a whole lot of things. Critical data cannot go out of India at all. Sensitive data can go out of India only with the consent of the individual and with

the approval of the authority. Now, what about surveillance? What has been said is completely wrong, unsustainable, malicious and misleading... (*Interruptions*). What we are doing is, we are protecting the privacy of Indians, उनकी निजता की रक्षा कर रहे हैं, उनके डेटा की रक्षा कर रहे हैं और उनकी अनुमति और सहमति के बिना कोई भी नहीं ले सकता, वर्ना करोड़ों रु.का फाइन लगेगा । हम चर्चा के बाद इतनी बड़ी चीज लेकर आ रहे हैं, लेकिन मैं इस बात को मानता हूँ, चूंकि यह विषय संवेदनशील है और पूरी दुनिया भी भारत के डेटा प्रोडक्शन लॉ की प्रतीक्षा कर रही है तो भले ही इसके बनने के समय में बहुत चर्चा हुई है, हम चाहते हैं कि संसद की समितियों में भी इसकी चर्चा होनी चाहिए । यह हमारी सरकार का मानस है । हम ने एक फैसला किया है, हम कल प्रस्ताव लेकर आएंगे कि दोनों सदनों की ज्वाइंट सेलेक्ट कमेटी इस पर विचार करे । हम वह लेकर आएंगे ।...(व्यवधान)

SHRI ADHIR RANJAN CHOWDHURY : The Standing Committee on Information Technology is there ...(*Interruptions*)

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): The Standing Committee has asked ...(*Interruptions*)

SHRI RAVI SHANKAR PRASAD: You are the Chairman of the Standing Committee on Information Technology. You cannot speak for your cause. ...(*Interruptions*) Sir, Dr. Shashi Tharoor is the Chairman of the Standing Committee on Information Technology. He should not advocate his own cause ...(*Interruptions*) हमारा कहना है कि डाटा प्रोटेक्शन लॉ बहुत महत्वपूर्ण लॉ है और दोनों हाउसेज की ज्वाइंट सेलेक्ट कमेटी, जिसमें सभी सदनों के लोग उपस्थित रहेंगे ।...(व्यवधान)

DR. SHASHI THAROOR : Sir, how can he bypass my Committee? ...(*Interruptions*)

*m07

SHRI N. K. PREMACHANDRAN (KOLLAM): Then, what is the purpose of the Standing Committee? ...(*Interruptions*)

*m08

SHRI RAVI SHANKAR PRASAD: The Standing Committee is well-known. I do not want to question it. The Standing Committee has to do a lot of work. This Joint Select Committee will be dedicated only and only for the Data Protection Law. ...(*Interruptions*) हम कल इसका प्रस्ताव लेकर आएंगे । हम यह चाहते हैं कि अगले बजट सेशन के पहले यह तैयार हो जाए ।...(*व्यवधान*) इसके लिए डेडिकेटेड रूप से आपके भी लोग रहेंगे ।...(*व्यवधान*) दोनों हाउसेज के लोग रहेंगे । हमारा ऐसा मत है, हम ने चर्चा भी की है । हम एक ज्वाइंट सेलेक्ट कमेटी का प्रस्ताव ले कर आएंगे और इस डेटा प्रोटेक्शन लॉ का विस्तारित विवेचन हो, यह हमारी आकांक्षा है ।... (*व्यवधान*) Let the parliamentary process examine this in the most detailed manner possible. I think, the Joint Select Committee will have good numbers of Members from Opposition of this House and also that House ...(*Interruptions*)

माननीय अध्यक्ष : प्रश्न यह है :

“कि व्यष्टियों के वैयक्तिक डाटा से संबंधित उनकी निजता के संरक्षण, वैयक्तिक डाटा के प्रवाह और उपयोग को विनिर्दिष्ट करने, व्यक्तियों और वैयक्तिक डाटा के प्रक्रमण में लगी ईकाइयों के बीच विश्वास के संबंध का सृजन करने, ऐसे व्यष्टियों के अधिकारों जिनके वैयक्तिक डाटा का प्रक्रमण किया गया है, का संरक्षण करने, डाटा का प्रक्रमण करने में संगठनात्मक और तकनीकी उपायों के लिए ढांचा सृजित करने, सोशल मीडिया मध्यवर्ती, अंतरसीमा अंतरण के लिए सन्नियम अधिकथित करने, वैयक्तिक डाटा का प्रक्रमण करने वाली ईकाइयों की जवाबदेही, अप्राधिकृत और हानिकारक प्रक्रमण के लिए उपाय करने तथा उक्त प्रयोजनों के लिए भारतीय डाटा संरक्षण प्राधिकरण स्थापित करने और उससे संबंधित तथा उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए ।”

...(व्यवधान)

SHRI DAYANIDHI MARAN (CHENNAI CENTRAL): Sir, we want division ...(*Interruptions*)

DR. SHASHI THAROOR : Yes, we want division ...(*Interruptions*)

माननीय अध्यक्ष : लॉबीज खाली की जाएं ।

...(व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, अगर आपका वाद-विवाद समाप्त हो गया है तो कृपया आसन ग्रहण करें ।

...(व्यवधान)

माननीय अध्यक्ष : अब कुछ नहीं हो सकता है, अब समय निकल चुका है और अब डिवीज़न ही होना है ।

...(व्यवधान)

HON. SPEAKER : No. अब समय निकल चुका है । आप आपस में बैठकर विवाद को पहले निबटाया करो । अब समय निकल चुका है और अब तो मतदान होगा ।

...(व्यवधान)

HON. SPEAKER : No. अब केवल मतदान होगा ।

महासचिव ।

...(व्यवधान)

माननीय अध्यक्ष : न इधर की बात रिकॉर्ड में जा रही है, न उधर की बात रिकॉर्ड में जा रही है । महासचिव के अलावा किसी की बात अंकित नहीं होगी ।

... (व्यवधान) *

ANNOUNCEMENT RE: AUTOMATIC VOTE RECORDING SYSTEM

SECRETARY-GENERAL: Kind attention of the hon. Members is invited to the operation of the Automatic Vote Recording System: - ...
(*Interruptions*)

1. Before a Division starts, every hon. Member should occupy his or her own seat and operate the system from that seat only.
...(*Interruptions*)
2. When the hon. Speaker says “Now Division”, I, Secretary-General, will activate the voting button whereupon “RED BULBS” above display boards on both sides of hon. Speaker’s Chair will glow and a GONG sound will be heard simultaneously. ...(*Interruptions*)
3. For Voting, hon. Members may please press the following two buttons simultaneously “ONLY” after the sound of the GONG and I repeat only after the sound of the GONG. ...
(*Interruptions*)

Red “VOTE” button in front of every hon. Member on the Head phone plate

and

any one of the following buttons fixed on the top of desk of seat'

Ayes : Green Colour

Noes : Red Colour

Abstain : Yellow Colour ...(*Interruptions*)

4. It is essential to keep both the buttons pressed till another GONG is heard and the Red BULBS above plasma display are "OFF". ...(*Interruptions*)
5. Hon. Members may please note that their votes will not be registered:
 1. If buttons are kept pressed before the first GONG.
 2. Both buttons are not kept simultaneously pressed till second GONG. ...(*Interruptions*)
6. Hon. Members can actually "SEE" their vote on display boards installed on either side of hon. Speaker's Chair. ...(*Interruptions*)
7. In case vote is not registered, they may call for voting through slips.

Thank you. ...(*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY : Sir, in protest, we walk out. ...(*Interruptions*)

SHRI T. R. BAALU (SRIPERUMBUDUR): Sir, we are walking out ...(*Interruptions*)

12.34 hrs

(At this stage, Shri Adhir Ranjan Chowdhury, Shri T.R. Baalu and some other hon. Members left the House.)

माननीय अध्यक्ष : श्री प्रिंस राज, माननीय सदस्य, जिनको डिवीज़न नंबर नहीं दिया गया है, वह मतदान के लिए मतदान स्लिप की मांग कर सकते हैं ।

...(व्यवधान)

माननीय अध्यक्ष : प्रश्न यह है :

“कि व्यष्टियों के वैयक्तिक डाटा से संबंधित उनकी निजता के संरक्षण, वैयक्तिक डाटा के प्रवाह और उपयोग को विनिर्दिष्ट करने, व्यक्तियों और वैयक्तिक डाटा के प्रक्रमण में लगी ईकाइयों के बीच विश्वास के संबंध का सृजन करने, ऐसे व्यष्टियों के अधिकारों जिनके वैयक्तिक डाटा का प्रक्रमण किया गया है, का संरक्षण करने, डाटा का प्रक्रमण करने में संगठनात्मक और तकनीकी उपायों के लिए ढांचा सृजित करने, सोशल मीडिया मध्यवर्ती, अंतरसीमा अंतरण के लिए सन्नियम अधिकथित करने, वैयक्तिक डाटा का प्रक्रमण करने वाली ईकाइयों की जवाबदेही, अप्राधिकृत और हानिकारक प्रक्रमण के लिए उपाय करने तथा उक्त प्रयोजनों के लिए भारतीय

डाटा संरक्षण प्राधिकरण स्थापित करने और उससे संबंधित तथा उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को

पुरःस्थापित करने की अनुमति प्रदान की जाए ।”

प्रस्ताव स्वीकृत हुआ ।

श्री रवि शंकर प्रसाद : अध्यक्ष महोदय, मैं विधेयक पुरःस्थापित* करता हूं । ...
(व्यवधान)
